

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 41/82-ALC4/2007 MEETING DATE : 12.02.2008

The Meeting No.41/08 for the licensing year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to Pharma Products due for 12.02.2008 was actually held on **03.03.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

At the outset minutes of Norms Committee Meeting No11/08 dated 17.07.2007, 12/08 dated 24.07.2007, 13/08 dated 31.07.2007, 14/08 dated 07.08.2007 and 15/08 dated 15.08.2007 were ratified by the Committee.

Case No.B-536	M/s Alliance Laboratories Ltd
M.No.41/08	F.No.01/82/50/424/AM 08 F.No.01/83/50/1037/AM 08
Meeting Date 12.02.2007	
Adv. Lic. No. 0310430399 dt. 23.05.2007 Adv. Lic. No. 0310441279 dt. 30.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide -5-Mononitrate under para 4.7 of HBP.	
Committee decided to defer the case for 04.03.2008 as the firm has requested for postponement of personal hearing to 04.03.2008.	

Case No.B-537	M/s Aurobindo Pharma Ltd
M.No.41/08	F.No.01/87/50/641/AM 07 F.No.01/87/50/400/AM 08
Meeting Date 12.02.2007	RLA F. No. 09/24/40/134/AM07 RLA F. No. 09/24/40/50/AM08
Adv. Lic. No.0910027866 dt. 18.10.2006 Adv. Lic. No.0910030397 dt. 31.05.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Metformin HCL under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed per unit of export product
Metformin Hcl	1kg.	1.	Di Cyano Diamide	0.567kg/kg
		2.	Activated Carbon	0.0546kg/kg
		3.	Isoamyl alcohol	0.258kg/kg
		4.	Methanol	1.90kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-538	M/s Pab Organics Pvt.Ltd
M.No.41/08	F.No.01/83/50/1052/AM 07
Meeting Date 12.02.2007	RLA F. No. 33/24/40/219/AM07
Adv. Lic. No.3410017696 dt. 22.12.2006	

The Committee considered the case as per agenda for ratification of norms for the export product 5-Bromo Phthalide under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2006-PI-III and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items	Qty. allowed per unit of export product
5-Bromo Phthalide (ITC(HS)No.29420 090)	1kg.	1. Hydrobromic Acid 48%	3.35kg/kg
		2. 5-Amino Phthalide	0.87kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-539	M/s Unilab Chemical and Pharma Ltd
M.No.41/08	F.No.01/82/50/723/AM 08

Meeting Date 12.02.2007	
Adv. Lic. No. 0310126341 dt. 25.2.2002	
The Committee considered the case as per agenda for ratification of norms for the export product under para 4.7 of HBP. Committee observed that the Advance Authorisation was issued on 25.02.2002 while the representation of the firm has been received in this Directorate on 11.10.2007. Representation has been received almost after 5 years. Committee, therefore, decided to maintain status quo.	

Case No.B-540	M/s Resonance Laboratories Ltd
M.No.41/08	F.No.01/83/50/171/AM 08
Meeting Date 12.02.2007	RLA F. No. 07/24/40/48/AM08
Adv. Lic. No.0710051363 dt. 23.04.2007	

The Committee considered the case as per agenda for ratification of norms for the export product 1-[2,6 DICHLORO-4(TRIFLUOROMETHYL)PHENYL]-5-[PYRIDINE-2-YLMETHYLENE) AMINO]1H-PYRAZOLE-3- CARBONITRILE(C-6900) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/105/2007-PI-III dated 25.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed per unit of export product
1,[2,6-dichloro-4(trifluoro methyl) Phenyl]-5-[Pyridine-2-yl-methylene) Amino]1-H-Pyrazole-3-carbonitrile	1kg.	1.	2-Mithoxy Ethyl Cyanoacetate	0.77kg/kg
		2.	2,6-dichloro-4-trifluoro methyl aniline	1.09kg/kg
		3.	Pyridine-2-aldehyde	0.56kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-1060	M/s Bal Pharma Ltd
M.No.41/08	F.No.01/82/50/277/AM 08
Meeting Date 12.02.2007	RLA F. No. 07/24/40/617/AM08
Adv. Lic. No. 071054687 dt28.11.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Amloride HCL under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1061	M/s Cipla Ltd
M.No.41/08	F.No.01/82/50/274/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/94/40/895/AM08
Adv. Lic. No.0310451841 dt. 28.11.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Efavir Capsules under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1062	M/s Cipla Ltd
M.No.41/08	F.No.01/82/50/320/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/24/40/2359/AM04
Adv. Lic. No.0310252990 dt. 13.02.2004	
The Committee considered the case as per agenda for ratification of norms for the export product Amoxycillin P.F. Suspension Syrup 250 Mg/5ML (Pack Size 100ML) Powder for oral Suspension Syrup) under para 4.7 of HBP. Committee decided to call for a complete history of the case from RA through D.O. letter from Export Commissioner (Chairman of Committee). Accordingly, case was deferred for six weeks.	

Case No.A-1063	M/s Glenmark Pharmaceutical Ltd
M.No.41/08	F.No.01/82/50/287/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/24/40/514/AM04
Adv. Lic. No.0310210799 dt. 27.06.2003	
The Committee considered the case as per agenda for ratification of norms for the export product Linezolid under para 4.7 of HBP. Committee decided to call for a complete history of the case from RA through D.O. letter from Export Commissioner (Chairman of Committee). Accordingly, case was deferred for six weeks.	

Case No.B-1064	M/s Glenmark Pharmaceutical Ltd
M.No.41/08	F.No.01/82/50/322/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/24/40/583/AM04
Adv. Lic. No.0310212698 dt. 08.07.2003	
The Committee considered the case as per agenda for ratification of norms for the export product Tenoxicam under para 4.7 of HBP. Committee decided to call for a complete history of the case from RA through D.O. letter from Export Commissioner (Chairman of Committee). Accordingly, case was deferred for six weeks.	

Case No.A-1065	M/s Bal Pharma Ltd
M.No.41/08	F.No.01/82/50/333/AM 08
Meeting Date 12.02.2007	RLA F. No. 07/24/40/721/AM08
Adv. Lic. No. 0710055464 dt. 16.01.2008	
The Committee considered the case as per agenda for ratification of norms for the export product Amiloride HCL under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1066	M/s Codexis Laboratories (I) Ltd
M.No.41/08	F.No.01/82/50/332/AM 08
Meeting Date 12.02.2007	RLA F. No. 05/24/40/725/AM08
Adv. Lic. No. 0510214137 dt. 28.12 . 2007	
The Committee considered the case as per agenda for ratification of norms for the export product (4R-CIS)-1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane -4-Acetate(Pharma Grade)NLT99% under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1067	M/s Matrix Ltd
M.No.41/08	F.No.01/83/50//AM 08
Meeting Date 12.02.2007	RLA F. No. 09/24/40/243/AM08
Adv. Lic. No.0910031765 dt. 15.10.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Efavirenz Stage under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1068	M/s Matrix Ltd
M.No.41/08	F.No.01/82/50/261/AM 08
Meeting Date 12.02.2007	RLA F. No. 09/24/40/255/AM08
Adv. Lic. No. 0910031766 dt. 15.10.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Levetiracetam under para 4.7 of HBP.

Committee decided to defer case for six weeks for comments of PI Division.

Case No.A-1069	M/s Lupin Ltd
M.No.41/08	F.No.01/82/50/119/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/95/40/293/AM08
Adv. Lic. No 0310433980. dt. 26.6.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Sterile Ceftriazone Sodium 1gm Injection, Sterile Ceftriaxone Sodium 2 mg Injection and Sterile Ceftriaxone Sodium 250 mg Injection under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1070	M/s Promed Export Pvt. Ltd			
M.No.41/08	F.No.01/82/50/300/AM 08			
Meeting Date 12.02.2007	RLA F. No. 05/24/40/677/AM08			
Adv. Lic. No.0510213441 dt. 12.12.2007				
The Committee considered the case as per agenda for ratification of norms for the export product Inokain Eye Drops 0.4% Solution under para 4.7 of HBP.				
Committee in light of its earlier decision taken in its 9/82 meeting held on 03.07.2007 vide Case No.30/9/82 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import item	Qty. allowed per unit of export product
Inokain Eye Drops 0.4% solution (Vial 5ml No.1)	1No.	1.	Benoxinate Hcl	0.021gm/5ml Vial
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1071	M/s Unimark Remedies Ltd.
M.No.41/08	F.No.01/82/50/331/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/95/40/1422/AM06
Adv. Lic. No. 0310369915 dt. 03.03.2006	

The Committee considered the case as per agenda for ratification of norms for the export product Amoxicillin Trihydrate under para 4.7 of HBP.

Committee decided to ratify norms as per revised SION at Sl.No.A-57 published vide Public Notice No.58 dated 26.09.2006.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-1072	M/s Sandoz Pvt.Ltd
M.No.41/08	F.No.01/82/50/330/AM 08
Meeting Date 12.02.2007	RLA F. No. 03/95/40/1493/AM06
Adv. Lic. No.0310374312 dt. 31.03.2006	

The Committee considered the case as per agenda for ratification of norms for the export product Rifampicin under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/180/2006-PI-III dated 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Rifampicin	1 Kg.	1.	Rifa-S	1.02kg/kg
		2.	Dimethyl formamide	0.80kg/kg
		3.	Tertiary Butylamine	0.314kg/kg
		4.	Piperazine Anhydrous	0.120kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.C-31	M/s Vital Healthcare Ltd
M.No.41/08	F.No.01/82/162/705/AM 08
Meeting Date 12.02.2007	

The Committee considered the case as per agenda for fixation of Standard I/O norms SION for the export product Quinine Hydrochloride.

Committee decided to defer case for six weeks.

Case No.C-32	M/s Vital Healthcare Ltd
M.No.41/08	F.No.01/82/162/691/AM 08
Meeting Date 12.02.2007	

The Committee considered the case as per agenda for fixation of Standard I/O norms SIONA-3542 for the export product Quinine Bisulphate.	
Committee decided to defer case for six weeks.	

Case No.C-33	M/s Vital Healthcare Ltd
M.No.41/08	F.No.01/82/162/692/AM 08
Meeting Date 12.02.2007	
The Committee considered the case as per agenda for fixation of Standard I/O norms SIONA-2463 for the export product Quinine Sulphate.	
Committee decided to defer case for six weeks.	

Case No.C-34	M/s Vital Healthcare Ltd
M.No.41/08	F.No.01/82/162/690/AM 08
Meeting Date 12.02.2007	
The Committee considered the case as per agenda for fixation of Standard I/O norms SION A-3314 for the export product Quinine Dihydrochloride.	
Committee decided to defer case for six weeks.	

1	Case No.:31/30/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/87/050/00870/AM06/	RLA File : 02/24/040/00154/AM06/	Lic.No/Date:02100827 77 17.10.2005	
	Decision :Committee considered case as per agenda for ratification of norms for export product Cascara Dry Extract under para 4.7 of HBP. Committee decided to withdraw case as same has already been approved in its 38/08 meeting held on 22.01.2008.			

2	Case No.:31/47/82-ALC1/2005	Party Name:CALYX CHEMICALS & PHARMACEUTICALS PVT.LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case withdrawn
	HQ File : 01/82/050/01335/AM06/	RLA File : 03/94/040/01210/AM06/	Lic.No/Date:03103656 92 03.02.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to withdraw case as same has already been considered in its 40/08 meeting held on 12.02.2008.			

3	Case No.:11/34/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Approved
	HQ File : 01/87/050/00566/AM07/	RLA File : 02/24/040/00189/AM07/	Lic.No/Date:02100940 06 25.09.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Senega Soft Extract under para 4.7 of HBP. Committee in light of report forwarded by Department of MSME vide their U.O. No.23(17)/2005-Chem dated 22.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Import items	Qty. allowed per unit of export product
	Senega Soft	1kg.	Senega (Polygala	3.99kg/kg

Extract		Senega) Root	
RA concerned may take further necessary action as per above decision of Norms Committee.			

4	Case No.:803/21/82-ALC4/2007	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File : 01/82/050/01546/AM07/	RLA File : 09/24/040/00403/AM07/	Lic.No/Date:09100289 64 10.01.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amlodipine under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

5	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File : 01/82/050/01721/AM07/	RLA File : 03/95/040/01297/AM07/	Lic.No/Date:03104167 16 22.01.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP. Committee decided that case may be examined on file.			

6	Case No.:445/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01268/AM07/	RLA File : 09/24/040/00478/AM07/	Lic.No/Date:09100294 28 22.02.2007	:
	Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo1-(fluorophenyl)(1,3-dihydro isobenzofuranyl)]propyl} dimethylamine oxalate under para 4.7 of HBP. Committee decided to withdraw case as case has been considered in its 40/08 meeting.			

7	Case No.:3/22/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
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	HQ File : 01/83/050/01367/AM07/	RLA File : 09/24/040/00505/AM07/	Lic.No/Date:09100297 69 26.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to withdraw case as case has been considered in its 40/08 meeting.			

	Case No.:25/14/83- ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Deferred
8	HQ File : 01/83/050/00016/AM08/	RLA File : 04/24/040/00501/AM07/	Lic.No/Date:04100887 27 02.04.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Allylestrenol under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

	Case No.:9/21/82- ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
9	HQ File : 01/82/050/00009/AM08/	RLA File : 09/24/040/00543/AM07/	Lic.No/Date:09100299 31 10.04.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-Amino-3[(Z/E)-1-Propen-1-YL]-3-Cepharm-1-Carboxylic Acid (APRA) under para 4.7 of HBP. Committee decided to withdraw case as case has been considered in its 40/08 meeting.			

10	Case No.:550/24/83- ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status:Cas e Deferred
	HQ File : 01/83/050/00188/AM08/	RLA File : 09/24/040/00526/AM07/	Lic.No/Date:09100301 04 25.04.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propafenone Hydrochloride under para 4.7 of			

HBP.

Committee decided to defer case for six weeks for comments of PI Division.

Case No.:566/24/83-ALC1/2007	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
HQ File : 01/83/050/00239/AM08/	RLA File : 05/24/040/00080/AM08/	Lic.No/Date:05102032 07 03.05.2007	

11 Decision : Committee considered case as per agenda for ratification of norms for export product Montelukast Sodium Min Assay 97% under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved in its 38/08 meeting held on 22.01.2008.

Case No.:614/24/83-ALC1/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Approved
HQ File : 01/83/050/00369/AM08/	RLA File : 03/95/040/01471/AM07/	Lic.No/Date:03104300 58 21.05.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ultrazyme Tablets (7458X) [Contact Lens Cleaning Tablets] under para 4.7 of HBP.

12 Committee in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/228/2006-PID dated 20.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.N o.	Import items	Qty. allowed per unit of export product
Ultrazyme tablets (7458X) (Contact lense cleaning tablets)	1 unit (1000 tablets)	1.	Subtilisin sorbitol	0.01155kg/unit of 1000 tablets
		2.	Aluiminium foil plain exceeding 60 micron	0.5250kg/unit of 1000 tablets

RA concerned may take further necessary action as per above decision of Norms Committee.

13	Case No.:636/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00412/AM08/	RLA File : 09/24/040/00531/AM07/	Lic.No/Date:09100303 65 28.05.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyclohexyl Ester under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

14	Case No.:642/24/83-ALC1/2007	Party Name:DEVATS (INDIA) PVT.LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00422/AM08/	RLA File : 05/24/040/00921/AM07/	Lic.No/Date:05102041 73 29.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Nystatin Oral Suspension (USP) under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 36/08 meeting held on 08.01.2008.			

15	Case No.:655/24/83-ALC1/2007	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00530/AM08/	RLA File : 08/24/040/00066/AM08/	Lic.No/Date:08100654 23 15.06.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methscopolamine Tannete under para 4.7 of HBP. Committee observed that firm was requested to furnish technical details vide letter dated 04.02.2008 but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for six weeks.			

16	Case No.:712/24/83-ALC1/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
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	HQ File : 01/83/050/00584/AM08/	RLA File : 03/94/040/00192/AM08/	Lic.No/Date:03104329 14 18.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Testosterone under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 39/08 meeting held on 29.01.2008.			

	Case No.:83/19/83- ALC1/2007	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status:Cas e Deferred
	HQ File : 01/83/050/00643/AM08/	RLA File : 03/95/040/01529/AM07/	Lic.No/Date:03104338 38 25.06.2007	Defer Date: 15.04.2008
17	Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methylenedioxy benzene under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly case was deferred for six weeks.			

	Case No.:726/24/83- ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00613/AM08/	RLA File : 04/24/040/00113/AM08/	Lic.No/Date:04100901 30 28.06.2007	
18	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro Adenosin Triacetate (2-FAT) under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

	Case No.:728/24/83- ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00615/AM08/	RLA File : 04/24/040/00111/AM08/	Lic.No/Date:04100901 32 28.06.2007	
19	Decision : Committee considered case as per agenda for ratification of			

norms for export product Clopidogrel Bisulphate under para 4.7 of HBP.

Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.

20	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00614/AM08/	RLA File : 04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

21	Case No.:731/24/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00624/AM08/	RLA File : 09/24/040/00425/AM07/	Lic.No/Date:0910030691 29.06.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Mandelate under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

22	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00655/AM08/	RLA File : 07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

23	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
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	HQ File : 01/83/050/00709/AM08/	RLA File : 03/95/040/00308/AM08/	Lic.No/Date:03104357 14 11.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Hydrochloride BP/USP under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

	Case No.:768/24/83- ALC1/2007	Party Name:LIQUORS INDIA LTD,	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
24	HQ File : 01/83/050/00702/AM08/	RLA File : 09/24/040/00142/AM08/	Lic.No/Date:09100308 64 12.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lovastatin under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

	Case No.:797/24/83- ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status:Cas e Deferred
25	HQ File : 01/83/050/00755/AM08/	RLA File : 05/24/040/00286/AM08/	Lic.No/Date:05102063 21 16.07.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Citalopram Hydrobromide under para 4.7 of HBP. Committee observed that firm has been requested to furnish information but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for four weeks.			

26	Case No.:905/24/83- ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00915/AM08/	RLA File : 03/95/040/01473/AM07/	Lic.No/Date:03104368 39 19.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol BP under para 4.7 of HBP.			

Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.

27	Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/00916/AM08/	RLA File : 03/95/040/01472/AM07/	Lic.No/Date:03104368 43 19.07.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Setralone (Tetralone) under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

28	Case No.:829/24/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00821/AM08/	RLA File : 09/24/040/00042/AM08/	Lic.No/Date:09100309 72 23.07.2007	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Cis-4-Amino-3-Methoxy-Piperidine-1-Carboxylic Acid Ethyl Ester Monohydrochloride under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.				

29	Case No.:840/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status Case Withdrawn:
	HQ File : 01/83/050/00837/AM08/	RLA File : 09/24/040/00155/AM08/	Lic.No/Date:09100309 99 25.07.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo-1-(fluorophenyl)(1,3-dihydro isobenzofuranyl)]-propyl]dimehylamine oxalate under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

30	Case No.:95/21/82-ALC4/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Approved
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HQ File : 01/82/050/00144/AM08/	RLA File : 03/95/040/00389/AM08/	Lic.No/Date:03104375 08 26.07.2007	
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Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocare Tablets (Contact Lens Cleaning Tablets) under para 4.7 of HBP.

Committee in light of written comments forwarded by Deptt. of Biotechnology vide their O.M. No.BT/IL/05/228/2006-PID dated 20.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Hydrocare Tablets (Contact Lense Cleaning Tablets)	1 Unit (1000 tablets)	1.	Prolase (Papain)	0.0142kg/unit of 1000 tablets
		2.	L-Cysteine Hcl Monohydrate	0.01501kg/unit of 1000 tablets
		3.	Aluminium Foil not exceeding 60 Micron	0.18541kg/unit of 1000 tablets
		4.	Seal temper evident 26mm Diameter	63.75Nos/unit of 1000 tablets
		5.	Vials right	63.75Nos/unit of 1000 tablets
		6.	Vials left	63.75Nos/unit of 1000 tablets

RA concerned may take further necessary action as per above decision of Norms Committee.

31	Case No.:3/18/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/82/050/00142/AM08/	RLA File : 03/94/040/00455/AM08/	Lic.No/Date:03104384 06 06.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP.

Committee decided to withdraw case as case has already been Considered in its 39/08 meeting held on 29.01.2008.

Case No.:876/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
HQ File : 01/83/050/00880/AM08/	RLA File : 09/24/040/00161/AM08/	Lic.No/Date:0910031051 06.08.2007	

32

Decision : Committee considered case as per agenda for ratification of norms for export product Cyclohexyl Ester under para 4.7 of HBP.

Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.

Case No.:113/21/82-ALC4/2007	Party Name:NECTAR LIFSCIENCES LIMITED,	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Rejected
HQ File : 01/82/050/00157/AM08/	RLA File : 22/24/040/00030/AM08/	Lic.No/Date:2210006984 20.08.2007	

33

Decision : Committee considered case as per agenda for ratification of norms for export product Cefposoxime Proxetil under para 4.7 of HBP.

Committee observed that firm was requested to furnish technical details as per Appendix 33 vide letter dated 21.01.2008 but same has not been received. Committee, therefore, decided to close the case,

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:6/25/83-ALC1/2007	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
HQ File : 01/83/050/01031/AM08/	RLA File : 09/24/040/00055/AM08/	Lic.No/Date:0910031313 29.08.2007	Defer Date: 15.04.2008

34

Decision : Committee considered case as per agenda for ratification of norms for export product 4-Acetamido-5-Bromo-2-Methoxy Benzoic Acid Methyl Ester (Bromomethopabate) under para 4.7 of HBP.

Committee decided to defer case for six weeks for comments of PI Division.

35	Case No.:42/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01067/AM08/	RLA File : 03/94/040/00299/AM08/	Lic.No/Date:03104414 32 30.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Nitazoxanide under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

36	Case No.:12/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01086/AM08/	RLA File : 03/94/040/00555/AM08/	Lic.No/Date:03104415 61 31.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Saquinavir 200mg Capsules Sazvir 200mg Capsules under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

37	Case No.:6/27/83-ALC1/2007	Party Name:VANI CHEMICALS & INTERMEDIATES LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Deferred
	HQ File : 01/83/050/01080/AM08/	RLA File : 09/24/040/00009/AM08/	Lic.No/Date:09100313 30 31.08.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-(3,4-Dichlorophenyl)1-Tetralone under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

38	Case No.:4/22/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Approved
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HQ File :
01/82/050/00174/AM08/

RLA File :
09/24/040/00207/AM07/

Lic.No/Date:09100313
28
31.08.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Cefoperazone Sodium Sterile USP/BP under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Cefoperazone Sodium Sterile	1kg.	1.	7-Aminocephalosporanic Acid (7-ACA)	0.6803kg/kg
		2.	1-Methyl-5-Mercapto-1,2,3,4 Tetrazole (MMTZ)	0.2993kg/kg
		3.	D(-)2-[(4-Ethyl-2,3 Diaxo-1-Piperaziny)-Carbonyl Amino]HOEPCP	0.8766kg/kg
		4.	Dimethyl Acetamide	2.32kg/kg
		5.	Methylene chloride	1.98kg/kg
		6.	Acetonitrile	2.50kg/kg
		7.	Acetone	0.83kg/kg
		8.	Activated carbon	0.100kg/kg
		9.	Aluminium Canisters 14 Ltrs (5kg capacity) with inner and outer lids and Gaskets	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

ALC1/2007	PHARMA LIMITED	ALC4/2007 12.02.2008	Case Withdrawn
HQ File : 01/83/050/01079/AM08/	RLA File : 09/24/040/00234/AM08/	Lic.No/Date:09100313 29 31.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Florfenicol under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

Case No.:9/27/83- ALC1/2007	Party Name:OM SHREE PHARMACHEM PVT.LTD.	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status:Cas e withdrawn
HQ File : 01/83/050/01083/AM08/	RLA File : 03/95/040/00534/AM08/	Lic.No/Date:03104415 37 31.08.2007	
40	Decision : Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Committee decided to withdraw case to be re-listed on 4.3.2008 as firm has been called for personal hearing on 4.03.2008.		

Case No.:29/27/83- ALC1/2007	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
HQ File : 01/83/050/01103/AM08/	RLA File : 03/94/040/00521/AM08/	Lic.No/Date:03104417 08 03.09.2007	
41	Decision : Committee considered case as per agenda for ratification of norms for export product Ramipril Precursor II (Step 3) under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.		

Case No.:33/27/83- ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status:Cas e Approved
HQ File : 01/83/050/01107/AM08/	RLA File : 09/24/040/00192/AM07/	Lic.No/Date:09100314 03 05.09.2007	
42	Decision : Committee considered case as per agenda for ratification of norms for export product GCLE-Stage-I under para 4.7 of HBP.		

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
GCLE Stage-1[Pen G Sulfoxide PMB Ester)	1kg.	1.	Pencillin Potassium Crystal G 1 st	0.89BOU/kg
		2.	Hydrogen Peroxide	0.247kg/kg
		3.	Acetic Acid	0.509kg/kg
		4.	Dimethyl Acetamide	0.948kg/kgk g/kg
		5.	Methylene chloride	1.55kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

43	Case No.:32/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Approved
	HQ File : 01/83/050/01106/AM08/	RLA File : 09/24/040/00388/AM07/	Lic.No/Date:0910031402 05.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Cefpodoxime Proxetil	1kg.	1.	7 ACA	0.998kg/kg
		2.	1,8-diazabicyclo [5.4.0]-undec-7-ene	0.341kg/kg

		3.	18-crown-6-ether	0.023kg/kg
		4.	1-iodo ethyl isopropyl carbonate	0.7412kg/kg
		5.	4-Dimethyl amino Pyridine	0.006kg/kg
		6.	Acetone	1.10kg/kg
		7.	Carbon Enoanticromos (Activated Carbon)	0.100kg/kg
		8.	Isopropyl alcohol	0.150kg/kg
		9.	Mercaptobenzothiazole-4-yl-2-(2-Amino)thiazoly)-Methoxyimino Acetate (MAEM)	0.998kg/kg
		10.	Methanol	3.85kg/kg
		11.	Methylene chloride	2.65kg/kg
		12.	N,N-Dimethyl Acetamide	1.95kg/kg
		13.	Iodine	0.469kg/kg
		14.	Sulfolane	1.29kg/kg
		15.	Tetrahydrofuran	0.52kg/kg
		16.	Triethylamine	0.562kg/kg
		17.	Tri phosgene	0.6421kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

44	Case No.:31/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Approved
	HQ File : 01/83/050/01105/AM08/	RLA File : 09/24/040/00470/AM07/	Lic.No/Date:09100314 01 05.09.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Pivmecillinam Hydrochloride under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Pivmecillinam Hcl	1kg.	1.	6-Amino Penicillanic Acid (6-APA)	1.09kg/kg
		2.	Activated Carbon	0.020kg/kg
		3.	Di isopropyl ether	2.85kg/kg
		4.	Dimethyl formamide	0.86kg/kg
		5.	Hexmethylenimine	0.42kg/kg
		6.	IPA	1.75kg/kg
		7.	Methanol	2.34kg/kg
		8.	Methylene chloride	4.38kg/kg
		9.	Oxalyl chloride	0.58kg/kg
		10.	Pivaloyl chloride	0.69kg/kg
		11.	Potassium Carbonate	0.116kg/kg
		12.	Triethylamine	1.32kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

45	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01135/AM08/	RLA File : 09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Omeprazole Sulphide or 5-Methoxy-2-[[4-Methoxy-3,5-Dimethyl-2-Pyridine-2-Methyl]Thio]-1H-Benzimidazole under para 4.7 of HBP.				
Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

46	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:03104424	Defer

01/83/050/01146/AM08/	03/95/040/00570/AM08/	36 11.09.2007	Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP. Committee decided to examine the case on file.			

Case No.:10/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
HQ File : 01/82/050/00180/AM08/	RLA File : 03/94/040/00615/AM08/	Lic.No/Date:03104428 78 12.09.2007	Defer Date: 01.04.2008
47	Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets 300mg under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.		

Case No.:111/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/01185/AM08/	RLA File : 03/94/040/00622/AM08/	Lic.No/Date:03104433 42 17.09.2007	
48	Decision : Committee considered case as per agenda for ratification of norms for export product Losartan Potassium under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 39/08 meeting held on 29.01.2008.		

Case No.:129/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/01203/AM08/	RLA File : 03/94/040/00632/AM08/	Lic.No/Date:03104435 48 18.09.2007	
49	Decision : Committee considered case as per agenda for ratification of norms for export product Sibutramine Hydrochloride under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.		

50	Case No.:13/22/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/82/050/00183/AM08/	RLA File : 13/24/040/00018/AM08/	Lic.No/Date:13100250 51 21.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Biotin Granules under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

51	Case No.:14/22/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/82/050/00184/AM08/	RLA File : 13/24/040/00017/AM08/	Lic.No/Date:13100250 52 21.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin B12 Granules under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

52	Case No.:160/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01234/AM08/	RLA File : 03/94/040/00658/AM08/	Lic.No/Date:03104442 08 25.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

53	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01265/AM08/	RLA File : 04/24/040/00235/AM08/	Lic.No/Date:04100912 80 01.10.2007	
	Decision : Committee considered case as per agenda for ratification of			

norms for export product [Alpha-(Alpha,Bita)]-Beta-Methyl-Alpha-Phenyl-1-Pyrrolidineethanol Base (Pyrrolidiny Nor ephedrine Base) under para 4.7 of HBP.

Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.

Case No.:1/25/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Approved
HQ File : 01/82/050/00195/AM08/	RLA File : 13/24/040/00019/AM08/	Lic.No/Date:1310025071 01.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Alpha Lipoic Acid granules 95% under para 4.7 of HBP.

54 Committee in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed per unit of export product
Alpha lipoic Acid Granules 95%	1kg.	1.	Alpha Lipoic Acid USP 28	0.9595kg/kg
		2.	Gum Acacia	0.05kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:2/25/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
HQ File : 01/82/050/00196/AM08/	RLA File : 03/94/040/00664/AM08/	Lic.No/Date:0310445042 03.10.2007	Defer Date: 01.04.2008

55 Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets 300mg under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

56	Case No.:25/29/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Approved											
	HQ File : 01/83/050/01290/AM08/	RLA File : 03/94/040/00684/AM08/	Lic.No/Date:0310445 036 03.10.2007												
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP:- Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. <table border="1"> <tr> <th rowspan="2">Export product</th><th rowspan="2">Export Qty.</th><th colspan="2">Import items</th><th rowspan="2">Qty. allowed per unit of export product</th></tr> <tr> <th>Sl.No.</th><th>Product</th></tr> <tr> <td>Lamivudine</td><td>1kg.</td><td>1.</td><td>(2R.5S)-5-[4-Aceta,odp-2-Pxp-1(2H)-Pyrimidinyl]-1,3-Oxathiolan-2-YL, Methyl Methyl Carbonate</td><td>2.63kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Qty.	Import items		Qty. allowed per unit of export product	Sl.No.	Product	Lamivudine	1kg.	1.	(2R.5S)-5-[4-Aceta,odp-2-Pxp-1(2H)-Pyrimidinyl]-1,3-Oxathiolan-2-YL, Methyl Methyl Carbonate
Export product	Export Qty.	Import items		Qty. allowed per unit of export product											
		Sl.No.	Product												
Lamivudine	1kg.	1.	(2R.5S)-5-[4-Aceta,odp-2-Pxp-1(2H)-Pyrimidinyl]-1,3-Oxathiolan-2-YL, Methyl Methyl Carbonate	2.63kg/kg											

57	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01274/AM08/	RLA File : 09/24/040/00278/AM08/	Lic.No/Date:09100317 04 04.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

58	Case No.:33/29/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
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HQ File : 01/83/050/01298/AM08/	RLA File : 09/24/040/00244/AM08/	Lic.No/Date:09100317 13 05.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product {1R,2S,5R}-Methyl-5S0(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

Case No.:43/29/83- ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
HQ File : 01/83/050/01308/AM08/	RLA File : 09/24/040/00259/AM08/	Lic.No/Date:09100317 15 08.10.2007	
59	Decision : Committee considered case as per agenda for ratification of norms for export product Cytosine Menthyl Ester (CME) under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.		

Case No.:7/25/82- ALC4/2007	Party Name:MADAUS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
HQ File : 01/82/050/00201/AM08/	RLA File : 17/24/040/00068/AM08/	Lic.No/Date:17100017 75 09.10.2007	
60	Decision : Committee considered case as per agenda for ratification of norms for export product Agiolax (Bulk Granular Laxative Formulation) under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 37/08 meeting held on 15.01.2008.		

Case No.:102/29/83- ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
HQ File : 01/83/050/01367/AM08/	RLA File : 09/24/040/00271/AM08/	Lic.No/Date:09100317 98 16.10.2007	
61	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide under para 4.7 of HBP.		

Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.

62	Case No.:4/30/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01373/AM08/	RLA File : 09/24/040/00304/AM08/	Lic.No/Date:09100318 : 10 17.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

63	Case No.:13/30/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01382/AM08/	RLA File : 09/24/040/00330/AM08/	Lic.No/Date:09100318 17 19.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Atazanavir Sulfate under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.				

64	Case No.:28/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Cas e Deferred
	HQ File : 01/83/050/01397/AM08/	RLA File : 09/24/040/00291/AM08/	Lic.No/Date:09100318 44 23.10.2007	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product {1'R,2'S,5'R}-Methyl-5S(Cytosine-1'-YL)-1-3-Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.				

65	Case No.:50/30/83-ALC1/2007	Party Name:JUPITER BIOSCIENCE LIMITED,	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
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	HQ File : 01/83/050/01419/AM08/	RLA File : 09/24/040/00336/AM08/	Lic.No/Date:09100318 78 24.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product N-T-Boc-L-Phyenylalanine 99% purity under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

	Case No.:28/32/83- ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
66	HQ File : 01/83/050/01450/AM08/	RLA File : 03/94/040/00789/AM08/	Lic.No/Date:03104483 09 29.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Losartan Potassium under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

	Case No.:10/28/82- ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
67	HQ File : 01/82/050/00244/AM08/	RLA File : 13/24/040/00020/AM08/	Lic.No/Date:13100252 80 01.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ascorbyl Palmitate Granules 95% under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 40/08 meeting.			

68	Case No.:69/32/83- ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82- ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01491/AM08/	RLA File : 03/94/040/00803/AM08/	Lic.No/Date:03104489 36 02.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Simvastatin under para 4.7 of HBP.			

Committee decided to withdraw case as case has already been Considered in its 39/08 meeting held on 29.01.2008.

69	Case No.:106/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status: Case Withdrawn
	HQ File : 01/83/050/01528/AM08/	RLA File : 03/94/040/00804/AM08/	Lic.No/Date:03104492 08 05.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP. Committee decided to withdraw case as case has already been Considered in its 39/08 meeting held on 29.01.2008.			

70	Case No.:100/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01522/AM08/	RLA File : 05/24/040/00476/AM08/	Lic.No/Date:05102117 00 06.11.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Pyrazolinone (Galaxy-1) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC. Accordingly, case was deferred for six weeks.			

71	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01533/AM08/	RLA File : 02/24/040/00216/AM08/	Lic.No/Date:02101058 67 07.11.2007	
	Decision : Withdrawn			

72	Case No.:35/39/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2007 12.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01614/AM08/	RLA File : 09/24/040/00164/AM07/	Lic.No/Date:09100322 58 28.11.2007	
	Decision : Committee considered case as per agenda for ratification of			

norms for export product Cephapirin Benzathine under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved in its 40/08 meeting.

Date:06.02.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer